

DIRECTORATE GENERAL OF FOREIGN TRADE

DES-VI (FOOD & MISC)

Minutes of the meeting No. 14/16 of NC-VI dated 17.12.2015

Meeting No. 14/16 for the licensing year 2015-16 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2015-20 pertaining to Food & Mics. Products dated 17.12.2015 under the Chairmanship of Sh. S. K. Samal. Jt. DGFT. Following members were present in the meeting.

S.No.	Name of the Officer	Designation	Department
1.	Sh. J.P. Maurya	Dy. I.A.	MFPI
Officers in attendance			
2.	Sh. Yoginder Singh	DDG	DGFT
3.	Sh. Ratan Lal Meena	FTDO	DGFT

Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years reckoned from the date of ratification as per para 4.12(vi) of Hand book of procedure (vol-1) 2015-20 updated as on 01.04.2015.

xxxx

640	Party Name: MARICO LIMITED	Meet No/Date: 14/85-ALC3/2015 17.12.2015	Status: Approved								
HQ File : 01/85/162/139/AM15	RLA File : 03/95/040/456/AM12 03/95/40/568/AM12 03/95/40/569/AM12										
Fixation of ad-hoc norms in terms of para 4.4.2 of HBP, Vol.I, 2009-14 for export product "(1) Safflower Seed (Sortexed/Processed and meant for Bird feed purpose) & (2) Safflower/Soya de-oiled Cake.											
The Committee noted that the firm has applied for fixation of norms for two export product (i) Safflower Seed (Sortexed/Processed and meant for Bird feed purpose) and (ii) Safflower/Soya de-oiled Cake. As regards item No. (i), the Committee noted the comments of Indian Council of Agriculture Research furnished vide their letter No. CS/14(2)/2015-OP dt. 14.10.2015 and observed that ICAR has pointed out that variety/hybrids, the seeds of which is proposed to be exported has not been mentioned, therefore, the status of the said variety about evaluation in AICRP safflower trial can not be informed. With regard to export item No. (ii) i.e. Safflower/Soya De-oiled Cake, the Committee noted the comments of ICAR and examined the recoverable wastage i.e. Crude Safflower Oil and its value for adjustment while fixing input output norms. After factoring in the value of recoverable wastage, the import entitlement of relevant Safflower/Soya Seeds works out to 1.17MT/MT whereas the firm has applied for 1.00MT/MT. Therefore, the Committee decided to fix ad-hoc input output norms as applied for (being on lower side) as under:- <table border="1"> <tr> <th>Export Item</th> <th>Qty.</th> <th>Import Item</th> <th>Qty.</th> </tr> <tr> <td>Safflower/Soya De-oiled Cake</td> <td>1.00Kg</td> <td>Relevant Safflower/Soya Seeds</td> <td>1.00Kg</td> </tr> </table> The above norms are fixed <u>subject to the condition</u> that the import of Safflower Seeds for crushing purpose may be tested for quarantine RA may take consequential action as per policy/procedure.				Export Item	Qty.	Import Item	Qty.	Safflower/Soya De-oiled Cake	1.00Kg	Relevant Safflower/Soya Seeds	1.00Kg
Export Item	Qty.	Import Item	Qty.								
Safflower/Soya De-oiled Cake	1.00Kg	Relevant Safflower/Soya Seeds	1.00Kg								

हस्ताक्षर
योगेंद्र सिंह/YOGINDER SINGH
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशक
Directorate General of Foreign Trade
वणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
110001, New Delhi

Rup

641	Party Name: V K C Nuts (P) Ltd., Jammu	Meet No/Date:14/85-ALC3/2015 17.12.2015	Status: Approved	
HQ File :01/85/171/077/AM16	RLA File :18/24/40/001/AM16	Fixation of ad-hoc norms in terms of para 4.06 of HBP, 2015-20 for export of Shelled Walnut Kernels against import of Walnuts Inshell Juglans Regia Species.		
The Committee noted that NC had fixed the ad-hoc input output norms for the similar export/import item of this firm in its meeting No. 2 held on 30.04.2015 vide case No 24. The Committee, in this case also decided to ratify the norms as under allowing a yield of 40%:-				
Export Item		Qty.	Import Item	Qty
Shelled Walnut Kernels (Juglans Regia Species)		128.00MT	Walnut Inshell (Juglans Regia Species) other than Chandler Walnut	320.00MT
RA may take consequential action as per policy/procedure.				

Rup

642	Party Name: KASHMIR WALNUTS	Meet No/Date:14/85-ALC3/2015 17.12.2015	Status: Approved	
HQ File :01/85/171/084/AM16	RLA File :55/24/040/001/AM16	Fixation of ad-hoc norms in terms of para 4.06 of HBP, 2015-20 for export of Walnut Kernels against import of Jumbo/Large Walnut Chandler.		
3 The comments furnished by MFPI vide their O.M. No. 4(31)/2015-DGFT dt. 17.12.2015 were noted. However, it was noted from internet source(www.chandlerwalnuts.com) that Chandler Walnuts provide one of the highest Kernel yield of any of the varieties and its yield is 48.51%. Therefore, it was decided to allow import quantity after factoring in wastage of 51.50%. Accordingly, import quantity permitted is 1,34,447.38Kg as under:-				
Export Item		Qty.	Import Item	Qty
Chandler Walnut Kernels(Jumbo/Large)		56800.00kG	Jumbo/Large Walnut Chandler	1,17,113.00Kg
RA may take consequential action as per policy/procedure.				

Rup

	643	Party Name: Laxmi Enterprises	Meet No/Date:14/85-ALC3/2015 17.12.2015	Status: Deferred
4	HQ File :01/85/162/152/AM14	Fixation of wastage		
The Committee noted the comments furnished by MFPI vide their letter No. 4(25)/2015-DGFT dt. 01.12.2015 and observed that the description of export product is too generic especially considering the number of import items which are as many as 15. Therefore, the Committee decided to ask the firm to elaborate the ingredients of export item.				

4/12/15
 श्री योगेंद्र सिंह / YOGINDER SINGH
 उप महा निदेशक विदेश व्यापार
 Dy. Director General of Foreign Trade
 विदेश व्यापार महानिदेशक
 Directorate General of Foreign Trade
 बाणिज्य विभाग/Department
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

Rup

644 Case No.:5/6/85-ALC3/2015	Party Name:SRS UNISTRAW PRIVATE LIMITED	Meet No/Date:14/85- ALC3/2015 17.12.2015	Status:
HQ File :01/85/050/00074/AM16/	RLA File :03/95/040/00137/AM16/	Lic.No/Date:0310796447 04.06.2015	Approved

The Committee noted the comments of MFPI furnished vide their O.M. No. 4(3)/2015-DGFT dt. 02.12.2015 and decided to fix the ad-hoc input output norms as under:-

Export Item	Qty	Import Item	Qty
Drinking Straw Hazelnut Flavour	1.00Kg (Total 290 Straw)	Hazelnut Flavor	0.04Kg
		Filter	580.00Nos.
Drinking Straw Ginger Bread Flavour	1.00Kg (Total 290 Straw)	Gingerbread Flavor	0.04Kg
		Filter	580.00Nos
Drinking Straw Snowwhite Chick Flavour	1.00Kg (Total 290 Straw)	White Chocolate Flavor	0.08Kg
		Filter	580.00Nos.
Drinking Straw Apple Pie	1.00Kg (Total 290 Straw)	Apple Pie Flavor	0.04Kg
		Filter	580.00Nos
Drinking Straw Chocolate Orange Flavor	1.00Kg (Total 290 Straw)	Chocolate Orange Flavor	0.04Kg
		Filter	580.00Nos.

RA may take consequential action as per policy/procedure.

Rup

645 Case No.:3/6/85-ALC3/2015	Party Name:SRS UNISTRAW PRIVATE LIMITED	Meet No/Date:14/85- ALC3/2015 17.12.2015	Status:
HQ File :01/85/050/00072/AM16/	RLA File :03/95/040/00139/AM16/	Lic.No/Date:0310796448 04.06.2015	Defer red

The Committee noted the comments of MFPI furnished vide their O.M. No. 4(3)/2015-DGFT dt. 02.12.2015 and observed that orange flavour applied for and recommended by MFPI does not seem to be accounted for in the description of export product. Applicant may be requested to clarify the same. The case is deferred for 14.01.2016.

Rup

646 Case No.:7/11/85-ALC3/2015	Party Name:SRS UNISTRAW PRIVATE LIMITED	Meet No/Date:14/85- ALC3/2015 17.12.2015	Status:
HQ File :01/85/050/00088/AM16/	RLA File :03/95/040/00136/AM16/	Lic.No/Date:0310796449 04.06.2015	Approved

The Committee noted the comments of MFPI furnished vide their O.M. No. 4(3)/2015-DGFT dt. 02.12.2015 and decided to fix the ad-hoc input output norms as under:-

Export Item	Qty	Import Item	Qty
Drinking Straw Honeycomb Flavor	1.00Kg. (Total 290 Straw)	Honeycomb Flavor	0.08Kg
		Filter	580.00Nos.

RA may take consequential action as per policy/procedure.

hmg

योगेंद्र सिंह/YOGINDER SINGH
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
अन्तर्गत कार्यालय, नई दिल्ली

Rup

11	650 Case No.:8/6/85-ALC3/2015	Party Name:VANILA FOOD PRODUCTS	Meet No/Date:14/85-ALC3/2015 17.12.2015	Status:								
	HQ File :01/85/050/00077/AM16/	RLA File :03/95/040/00060/AM16/	Lic.No/Date:0310795969 18.05.2015	Approved								
The Committee noted the comments of MFPI furnished vide their O.M. No. 4(36)/2015 dt. 01.12.2015 and on the basis of comments, the committee decided to fix the ad-hoc input output norms as under:-												
<table><tr><td>Export Item</td><td>Qty</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Bubble Gum containing 0.250Kg Gum Base of same specification as imported.</td><td>1.00Kg</td><td>Gum Base</td><td>0.250Kg</td></tr></table>					Export Item	Qty	Import Item	Qty.	Bubble Gum containing 0.250Kg Gum Base of same specification as imported.	1.00Kg	Gum Base	0.250Kg
Export Item	Qty	Import Item	Qty.									
Bubble Gum containing 0.250Kg Gum Base of same specification as imported.	1.00Kg	Gum Base	0.250Kg									
RA may take consequential action as per policy/procedure.												

Rup

12	651 Case No.:3/9/85-ALC3/2014	Party Name:FIELDFRESH FOODS PRIVATE LIMITED	Meet No/Date:14/85- ALC3/2015 17.12.2015	Status:
	HQ File :01/85/050/00069/AM15/	RLA File :05/23/040/00131/AM15/	Lic.No/Date:0510389025 24.06.2014	Approved
	The Committee noted the comments of MFPI furnished vide their letter No. 4(17)/2014-DGFT dt. 02.12.2015 and on the basis of comments, the committee decided to fix the ad-hoc input output norms as under:-			
	Export Item	Qty	Import Item	Qty.
	Mustard Sauce(Net content of imported yellow Mustard Paste 1740.00Kg)	5800.00Kg	Mustard Paste Yellow	1740.00Kg
RA may take consequential action as per policy/procedure.				

Rup

13	652 Case No.:24/13/85-ALC3/2015	Party Name:STONE PLUS	Meet No/Date:14/85-ALC3/2015 17.12.2015	Status:
	HQ File :01/85/050/00120/AM16/	RLA File :26/24/040/00011/AM16/	Lic.No/Date:2610012728 11.09.2015	Deferred
The Committee noted the comments of DIPP furnished vide their Note No. 7/363/2015-TSW dt. 20.11.2015 have been submitted by a consultant. Therefore, it was decided to take up the matter with DIPP. The case is deferred for 14.01.2016.				

16/12/15

Rup

योगेंद्र सिंह/YOGINDER SINGH
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
निदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	653 Case No.:1/22/85-ALC3/2014	Party Name:PIONEER CALICOS PRODUCTS PRIVATE LIMITED	Meet No/Date:14/85- ALC3/2015 17.12.2015	Status:
14	HQ File :01/85/050/00161/AM15/	RLA File :31/83/040/00218/AM15/	Lic.No/Date:3110065215 20.01.2015	Withdrawn
The Committee noted that RA, Pune vide their e-mail dated 04.12.2015 has confirmed that the subject advance authorisation has been cancelled. The Committee decided to withdraw the case				

Rup

	654 Case No.:9/24/85-ALC3/2013	Party Name:SIGNATURE INTERNATIONAL FOODS INDIA PVT. LTD.	Meet No/Date:14/85- ALC3/2015 17.12.2015	Status:
15	HQ File :01/85/050/00155/AM14/	RLA File :31/83/040/00186/AM14/	Lic.No/Date:3110061817 02.01.2014	Withdrawn
The Committee noted that RA, Pune vide their e-mail dated 26.11.2015 has confirmed that the subject advance authorisation has been cancelled. The Committee decided to withdraw the case				

Rup

655

Case No.:2/4/85-ALC3/2015

Party Name:SANSTAR BIO-POLYMERS LIMITED

Meet No/Date:14/85-ALC3/2015

17.12.2015

Status:

HQ File :01/85/050/00032/AM16/

RLA File

:08/24/040/00481/AM15/

Lic.No/Date:0810135062

20.04.2015

Approved

16

The Committee noted the comments of MFPI furnished vide their letter No. 4(22)/2015-DGFT dt. 15.10.2015 and on the basis of comments, the committee decided to fix the ad-hoc input output norms as under:-

Export Item	Qty	Import Item	Qty.
Liquid Glucose Concentrate (Food Grade)/Dextrose Monohydrate(Food Grade)/ Dried Glucose Syrup(Food Grade)/ High Maltose Corn Syrup(Food Grade)/Malto Dextrin Powder(Food Grade)	1.00MT	1. Starch 2. Disodium Carbonate, Light (Soda Ash Light)	1.01MT/MT 22.00Kg/MT

RA may take consequential action as per policy/procedure.

Rup

	656 Case No.:32/17/85-ALC3/2014	Party Name:NUTRIVITA FOODS PVT.LTD.	Meet No/Date:14/85- ALC3/2015 17.12.2015	Status:
17	HQ File :01/85/050/00152/AM15/	RLA File :03/95/040/00555/AM15/	Lic.No/Date:0310789919 01.10.2014	Deferred
The Committee noted that certain information have been called for from the firm vide this office e-mail dated 14.07.2015 which are awaited. The Committee decided to remind the firm to expedite the reply. Also call for ingredients of Pre-mix for Plumpy Nut sought to be imported. The case is deferred for 14.01.2015.				

h/h

योगेश सिंह/YOGINDER
उप महानिदेशक विदेश
Dy. Director General of Foreign Trade
विदेश व्यापार महाविभाग
Directorate General of Foreign Trade
संश्लेष विभाग/Department of
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Rup

	657 Case No.:18/14/85-ALC3/2015	Party Name:ARJUNA NATURAL EXTRACTS LIMITED	Meet No/Date:14/85- ALC3/2015 17.12.2015	Status:
18	HQ File :01/85/050/00143/AM16/	RLA File :10/24/040/00069/AM16/	Lic.No/Date:1010059312 12.11.2015	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 14.01.2016.				

Rup

	658 Case No.:5/14/85-ALC3/2015	Party Name:SARITA HANDA EXPORTS PVT LTD	Meet No/Date:14/85- ALC3/2015 17.12.2015	Status:
19	HQ File :01/85/050/00130/AM16/	RLA File :05/24/040/00334/AM16/	Lic.No/Date:0510395921 14.10.2015	Deferred
The Committee noted that the comments are awaited from O/o Textile Commissioner. The Committee decided to remind O/o Textile Commissioner to expedite the comments. The case is deferred for 14.01.2016.				

Rup

	659 Case No.:16/14/85-ALC3/2015	Party Name:MARINE CHEMICALS,	Meet No/Date:14/85- ALC3/2015 17.12.2015	Status:
20	HQ File :01/85/050/00141/AM16/	RLA File :10/24/040/00053/AM16/	Lic.No/Date:1010059292 12.10.2015	Deferred
The Committee noted that the comments are awaited from DBT. The Committee decided to remind DBT to expedite the comments. The case is deferred for 14.01.2016.				

Rup

	660 Case No.:13/14/85-ALC3/2015	Party Name:FINNS FROZEN FOODS (INDIA) LIMITED	Meet No/Date:14/85- ALC3/2015 17.12.2015	Status:
21	HQ File :01/85/050/00138/AM16/	RLA File :03/94/040/00454/AM16/	Lic.No/Date:0310799025 23.09.2015	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 14.01.2016.				

1/15

Rup

योगेश सिंह/YOGINDER SINGH
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

661 Case No.:10/14/85-ALC3/2015	Party Name:VANILA FOOD PRODUCTS	Meet No/Date:14/85- ALC3/2015 17.12.2015	Status:	
HQ File :01/85/050/00135/AM16/	RLA File :03/95/040/00516/AM16/	Lic.No/Date:0310799750 28.10.2015	Approved	
22 The Committee noted the comments of MFPI furnished vide their O.M. No. 4(36)/2015 dt. 01.12.2015 and on the basis of comments, the committee decided to fix the ad-hoc input output norms as under:-				
Export Item		Qty	Import Item	Qty.
Bubble Gum containing 0.250Kg Gum Base of same specification as imported.		1.00Kg	Gum Base	0.250Kg
RA may take consequential action as per policy/procedure.				

Rup

23	662 Case No.:15/14/85-ALC3/2015	Party Name:GADRE MARINE EXPORT PVT LTD	Meet No/Date:14/85-ALC3/2015 17.12.2015	Status:
	HQ File :01/85/050/00140/AM16/	RLA File :03/94/040/00518/AM16/	Lic.No/Date:0310799343 12.10.2015	Deferred
The Committee noted that the comments are awaited from CIFT. The Committee decided to remind CIFT to expedite the comments. The case is deferred for 14.01.2016.				

Rup

24	663 Case No.:9/14/85-ALC3/2015	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:14/85-ALC3/2015 17.12.2015	Status:
	HQ File :01/85/050/00134/AM16/	RLA File :03/94/040/00429/AM16/	Lic.No/Date:0310798636 03.09.2015	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 14.01.2016.				

Rup

25	664 Case No.:7/14/85-ALC3/2015	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:14/85-ALC3/2015 17.12.2015	Status:
	HQ File :01/85/050/00132/AM16/	RLA File :03/94/040/00562/AM16/	Lic.No/Date:0310799610 21.10.2015	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 14.01.2016.				

Wk?

उद्योग विभाग/उद्योग विभाग
उद्योग विभाग/उद्योग विभाग
उद्योग विभाग/उद्योग विभाग
उद्योग विभाग/उद्योग विभाग
उद्योग विभाग/उद्योग विभाग
उद्योग विभाग/उद्योग विभाग
उद्योग विभाग/उद्योग विभाग
उद्योग विभाग/उद्योग विभाग
उद्योग विभाग/उद्योग विभाग
उद्योग विभाग/उद्योग विभाग

Rup

26	665 Case No.:8/14/85-ALC3/2015	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:14/85- ALC3/2015 17.12.2015	Status:
	HQ File :01/85/050/00133/AM16/	RLA File :03/94/040/00559/AM16/	Lic.No/Date:0310799611 21.10.2015	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 14.01.2016.				

Rup

27	666 Case No.:21/14/85-ALC3/2015	Party Name:SEAHATH CANNING COMPANY,	Meet No/Date:14/85- ALC3/2015 17.12.2015	Status:								
	HQ File :01/85/050/00146/AM16/	RLA File :17/24/040/00057/AM16/	Lic.No/Date:1710006180 23.09.2015	Approved								
The Committee noted that the import items is packing material which is governed by policy of packing material. The Committee also decided to change the description of export item for the sake of accountability as under:-												
<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty</td></tr><tr><td>(Marine Product packed in Printed Club Cans with Lids) Sardines in Brine, Sardines in Oil & Sardines in Tomato Sauce</td><td>4,42,624.00Nos.</td><td>Printed Club Cans With Lids</td><td>As per policy governing packing material</td></tr></table>					Export Item	Qty.	Import Item	Qty	(Marine Product packed in Printed Club Cans with Lids) Sardines in Brine, Sardines in Oil & Sardines in Tomato Sauce	4,42,624.00Nos.	Printed Club Cans With Lids	As per policy governing packing material
Export Item	Qty.	Import Item	Qty									
(Marine Product packed in Printed Club Cans with Lids) Sardines in Brine, Sardines in Oil & Sardines in Tomato Sauce	4,42,624.00Nos.	Printed Club Cans With Lids	As per policy governing packing material									
RA may take consequential action as per policy/procedure.												

Rup

28

667 Case No.:20/14/85-ALC3/2015	Party Name:SEAHATH CANNING COMPANY,	Meet No/Date:14/85- ALC3/2015 17.12.2015	Status:
HQ File :01/85/050/00145/AM16/	RLA File :17/24/040/00049/AM16/	Lic.No/Date:1710006172 07.09.2015	Approved
The Committee noted that the import items is packing material which is governed by policy of packing material. The Committee also decided to change the description of export item for the sake of accountability as under:-			
Export Item	Qty.	Import Item	Qty
(Marine Product packed in Tin Plat Sheet having weight of Tin Plat Sheet 45.470MT made of Tin Plate Sheet, with same specification as imported.	4,42,624.00Nos.	Tin Plate Sheet (0.18 X 840(W) 925(L)mm Tin Plate Sheet (0.20 X 845(W)945(L)mm	As per policy governing packing material As per policy governing packing material.
RA may take consequential action as per policy/procedure.			

huy

योगेश सिंह/YOGINDESH
उप महानिदेशक रि.
Dy. Director General of
विदेश व्यापार मंत्रालय
Directorate General of
बाणिज्य विभाग/Departm.
उद्योग भवन, न.
Udyog Bhawan, New Delhi

Rup

29	668 Case No.:22/14/85-ALC3/2015	Party Name:SEAHATH CANNING COMPANY,	Meet No/Date:14/85-ALC3/2015 17.12.2015	Status:
	HQ File :01/85/050/00147/AM16/	RLA File :17/24/040/00069/AM16/	Lic.No/Date:1710006195 28.10.2015	Deferred
The Committee noted that the import items is packing material which is governed by policy of packing material.				
The Committee noted that the import items is packing material which is governed by policy of packing material. The Committee also decided to change the description of export item for the sake of accountability as under:-				
29	Export Item	Qty.	Import Item	Qty
	(Marine Product Sardines in Brine, Sardines in Oil and Sardines in Tomato Sauce packed in Tin Plate Sheet having weight of Tin Plate 41.337MT made of Tin Plate Sheet, with same specification as imported.	4,42,624.00Nos.	Tin Plate Sheet (0.18 X 840(W) 925(L)mm Tin Plate Sheet (0.20 X 845(W)945(L)mm	As per policy governing packing material As per policy governing packing material.
RA may take consequential action as per policy/procedure.				

Rup

30	669 Case No.:11/14/85-ALC3/2015	Party Name:PRAGATI GLASS PRIVATE LIMITED	Meet No/Date:14/85-ALC3/2015 17.12.2015	Status:
	HQ File :01/85/050/00136/AM16/	RLA File :03/95/040/00412/AM16/	Lic.No/Date:0310799557 20.10.2015	Deferred
The Committee noted that the comments are awaited from MSME(ME). The Committee decided to remind MSME(ME) to expedite the comments. The case is deferred for 14.01.2016.				

Rup

31	670 Case No.:6/14/85-ALC3/2015	Party Name:SUKASO CERACOLORS PVT LTD	Meet No/Date:14/85-ALC3/2015 17.12.2015	Status:
	HQ File :01/85/050/00131/AM16/	RLA File :09/24/040/00248/AM16/	Lic.No/Date:0910062394 28.07.2015	Deferred
The Committee noted that the comments are awaited from C&PC. The Committee decided to remind C&PC to expedite the comments. The case is deferred for 14.01.2016.				

WJ

Rup

उद्योग विभाग/UDYOG
उप-प्रधान निदेशक नि
Dy. Director General of
निदेश व्यापार नि
Directorate General of
वणिज्य विभाग/Depart
उद्योग भवन
Udyog Bhawan, New

	671 Case No.:14/14/85-ALC3/2015	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:14/85-ALC3/2015 17.12.2015	Status:
32	HQ File :01/85/050/00139/AM16/	RLA File :03/94/040/00317/AM16/	Lic.No/Date:0310798393 24.08.2015	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 14.01.2016.				

Rup

	672 Case No.:19/14/85-ALC3/2015	Party Name:NAGAWAT TRADERS,	Meet No/Date:14/85-ALC3/2015 17.12.2015	Status:
33	HQ File :01/85/050/00144/AM16/	RLA File :56/24/040/00033/AM16/	Lic.No/Date:5610004724 21.10.2015	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 14.01.2016.				

Rup

	673 Case No.:17/14/85-ALC3/2015	Party Name:OMSAI FOODS	Meet No/Date:14/85-ALC3/2015 17.12.2015	Status:
34	HQ File :01/85/050/00142/AM16/	RLA File :31/83/040/00087/AM16/	Lic.No/Date:3110065692 01.10.2015	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 14.01.2016.				

Rup

	674 Case No.:12/14/85-ALC3/2015	Party Name:VITALITY AQUACULTURE PVT. LTD.	Meet No/Date:14/85-ALC3/2015 17.12.2015	Status:
35	HQ File :01/85/050/00137/AM16/	RLA File :35/24/040/00044/AM16/	Lic.No/Date:3510044828 26.11.2015	Deferred
The Committee noted that the comments are awaited from CIFT. The Committee decided to remind CIFT to expedite the comments. The case is deferred for 14.01.2016.				

11/1/16

योगेंद्र सिंह/YOGINDER SINGH
सम. महाविदेशिक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महाविदेशिक विभाग
Directorate General of Foreign Trade
बाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Rup

36	675	Party Name:CHOICE TRADING CORPORATION PVT. LTD	Meet No/Date:14/85-ALC3/2015 17.12.2015	Status:
	HQ File :01/85/050/026/AM14	RLA File :10/24/40/089/AM13	Lic.No/Date:1010052940 21.03.2013	Deferred
The Committee noted that the Central Excise certificate is the documents furnished by the applicant for considering the White Wine Vinegar in the export product. However, Committee observed that following would be required (i) The certificate may be got verified from the concerned central excise authority (ii) MFPI's opinion as to whether quantity of White Wine Vinegar would be changed if it is permitted for import in place of White Vinegar. The case is deferred for 04.02.2016.				

Rup

37	676 Case No.:2/14/85-ALC3/2015	Party Name:SANSTAR BIO-POLYMERS LIMITED	Meet No/Date:14/85-ALC3/2015 17.12.2015	Status:
	HQ File :01/85/050/00127/AM16/	RLA File :08/24/040/00288/AM16/	Lic.No/Date:0810136585 27.11.2015	Deferred
The Committee noted that the hard copy of application has not been received. The Committee decided to call for hard copy of the application from concerned RA. The case is deferred for 14.01.2015				

Rup

38	677 Case No.:4/14/85-ALC3/2015	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:14/85-ALC3/2015 17.12.2015	Status:
	HQ File :01/85/050/00129/AM16/	RLA File :09/24/040/00225/AM16/	Lic.No/Date:0910062364 23.07.2015	Deferred
The Committee noted that the hard copy of application has not been received. The Committee decided to call for hard copy of the application from concerned RA. The case is deferred for 14.01.2015				

Rup

39	678 Case No.:1/14/85-ALC3/2015	Party Name:DREAM PLAST INDIA PVT. LTD.	Meet No/Date:14/85-ALC3/2015 17.12.2015	Status:
	HQ File :01/85/050/00126/AM16/	RLA File :31/83/040/00061/AM16/	Lic.No/Date:3110065622 04.09.2015	Deferred
The Committee noted that the hard copy of application has not been received. The Committee decided to call for hard copy of the application from concerned RA. The case is deferred for 14.01.2015				

hmt

योगेश सिंह/YOGINDER SINGH
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
सांख्यिक विभाग/Department of Commerce
एशिया भवन, नई दिल्ली
H. D. Shuman, New Delhi

Rup

	679 Case No.:3/14/85-ALC3/2015	Party Name:SAMI SPICES AND HERBS PVT LTD	Meet No/Date:14/85- ALC3/2015 17.12.2015	Status:
40	HQ File :01/85/050/00128/AM16/	RLA File :03/95/040/00340/AM16/	Lic.No/Date:0310798902 15.09.2015	Deferred
The Committee noted that the hard copy of application has not been received. The Committee decided to call for hard copy of the application from concerned RA. The case is deferred for 14.01.2015				

11/11/15

Rep

योगेंद्र सिंह/YOGINDER SINGH
 उप महानिदेशक विदेश व्यापार
 Dy. Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 कृषि विभाग/Department of Commerce
 भवन, नई दिल्ली
 Bhawan, New Delhi